

## PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF  
"BHASKAR FOODS PRIVATE LIMITED"

SN	RELEVANT PARTICULARS	
1.	NAME OF CORPORATE DEBTOR	<b>BHASKAR FOODS PRIVATE LIMITED</b>
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	November 18,1985
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	Registrar of Companies, Gwalior (under Companies Act, 1956)
4.	CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	<b>U51109MP1985PTC003141</b>
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Office Block 1A, 5 <sup>th</sup> Floor, DB City Corporate Park, Arera Hills, Opp. M.P. Nagar Zone-I, Bhopal – 462016
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	<b>25.08.2022</b> (As per Order of Hon'ble National Company Law Tribunal, Indore in C.P. (IB) No. 203/9/NCLT/AHM/2018 received on 03.09.2022)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	<b>21.02.2023</b> (180 days from the date of commencement of the Corporate Insolvency Resolution Process)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Name: Sambhu Lal Agrawal Registration No.: <u>IBBI/IPA-001/IP-P00387/2017-18/10698</u>
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Address: Sambhu & Associates, 2 <sup>nd</sup> Floor, Kolkata Bazaar Building, Nayapara, Sambalpur, Odisha - 768001 Email: <a href="mailto:sambhuandassociates@gmail.com">sambhuandassociates@gmail.com</a>
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Address: Sambhu & Associates, 2 <sup>nd</sup> Floor, Kolkata Bazaar Building, Nayapara, Sambalpur, Odisha - 768001 Email: <a href="mailto:cirpbhaskar@gmail.com">cirpbhaskar@gmail.com</a>
11.	LAST DATE FOR SUBMISSION OF CLAIMS	<b>17.09.2022</b> (14 days from date of receipt of order by Interim Resolution Professional i.e. 03.09.2022)
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (b) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not Applicable
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	Not Applicable
14.	(a) RELEVANT FORMS AND (b) DETAILS OF AUTHORISED REPRESENTATIVES ARE AVAILABLE AT:	Web <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (forms under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

*Sambhu Lal Agrawal*



Notice is hereby given that the National Company Law Tribunal, Indore Special Single Bench at Ahmedabad has ordered the commencement of a corporate insolvency resolution process of "**BHASKAR FOODS PRIVATE LIMITED**" on 25.08.2022 copy of which was received by the Interim Resolution Professional on 03.09.2022.

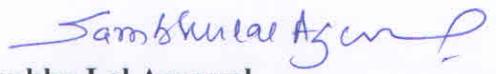
The Creditors of "**BHASKAR FOODS PRIVATE LIMITED**" are hereby called upon to submit their claims with proof on or before 17.09.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against the entry No. 13 to act as a authorized representative of the class [specify class] in form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date: September 05, 2022**  
**Place: Bhopal**

  
**Sambhu Lal Agrawal**  
**Interim Resolution Professional**

